CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

OA NO. 1973/2003 MA NO. 1695/2003

This the 13th day of August, 2003

HON'BLE SH. KULDIP SINGH, MEMBER (J)

- Maharaj Singh
 S/o Sh. Dharam Singh
 R/o Gali No.5, Jagatpura,
 Delhi 84.
- 2. Ram Kumar S/o Sh. Mool Chand R/o Vill Wazirabad, Delhi - 84.
- 3. Chottey, S/o Sh. Shafi Ahmed Kishan Colony, Delhi.
- 4. Jagdish S/o Sh. Udai R/o Gali No.1, Vill Jagatpura Delhi - 84.

All applicants are working as Boatmen on seasonal basis under Deputy Commissioner (East), L.M. Bandh, Shastri Nagar, Delhi-31.

...Applicants

(By Advocate: Sh. Yogesh Sharma)

Versus

- NCT of Delhi through the Chief Secretary New Sectt. New Delhi.
- 2. The Deputy Commissioner (East) Govt. of NCT of Delhi L.M.Bandh, Shastri Nagar, Delhi — 31.

...Respondents

ORDER (ORAL)

By Sh. Kuldip Singh, Member (J)

Applicant has sought the relief directing the respondents to consider the cases of the applicants for regularisation against the vacant posts of Boatmen and to prepare a reasonable scheme for the regularisation of the seasonal workers like applicants as prepared in other department like Railway etc. Applicants made a representation dated 26.5.2003 which is still pending with the respondents.

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- 2. I think this OA can be disposed of at this stage itself by directing the respondents to decide the representation of the applicants by passing a reasoned and speaking order within a stipulated period.
- 3. Accordingly, respondents are directed to decide the representation dated 26.5.2003 of the applicants by passing a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

(KULDIP SINGN Member (J)

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